

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3424  
ANSWERED ON:16.04.2010  
E-PAYMENT OF TAXES  
Bheiravdanji Shri Gadhvi Mukeshkumar

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Union Government has enabled/plans to enable E-payment of Taxes;
- (b) if so, the details thereof for the last three years; and
- (c) the further steps taken in this direction?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) to (c) : The Government has mandated E-payment of all Direct Taxes for all Corporate Assessee and for Non-Corporate Assessee whose accounts are to be audited u/s 44AB of Income Tax Act. The E-payment facility is also available to other taxpayers on voluntary basis.

So far as indirect taxes are concerned, E-payment of duties of Customs and Central Excise was enabled in the year 2007, while E-Payment of Service Tax was enabled in the year 2006. With effect from 1-4-2010, assesses paying Service Tax/Central Excise duty of Rs. 10 lakhs (cash & / or credit) or more in the preceding year are required to make E-payment of Service Tax/Central Excise duty.

Efforts are on to ensure that all the assesses who are required as per law to make E-payment of tax/duty do so without fail.